

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 506/2002 in
OA 2156/2002

New Delhi this the 13th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Smt. Kanta Kinra
B-1/474, Janakpuri,
New Delhi.

..Petitioner

(By Advocate Shri S.D. Kinra)

VERSUS

Ms. Daljeet Kaur,
Dy. Director of Education,
District West-8,
G-Block, Vikaspuri,
New Delhi

.. Respondent

(By Advocate Ms. Rashmi Chopra)

O R D E R (ORAL)

(Hon'ble Shri V.K. Majotra, Member (A))

Heard learned counsel for the parties. OA
2156/2002 was disposed of by order dated 14.8.2002 with
the following observations/directions:-

"Having regard to the aforesaid facts,
I find that interests of justice will be duly
met by disposing of the present OA with a
direction to the respondents more particularly
respondent No.3 herein, to pass suitable
orders on the aforesaid representation and
aforesaid notice. This be done expeditiously
and within a period of six weeks from the date
of service of a copy of this order. I direct
accordingly. Present OA is disposed of in the
aforesaid terms".

2. Learned counsel of the applicant contended that
the respondents have not complied with directions of this

Court.

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3. On the other hand, learned counsel of the respondent referred to order dated 10.2.2003 (Annexue AB) having been passed by them in compliance of directions of this Court.

4. We have gone through the contents of the order passed by the respondents. We do not find any wilful or contumacious disobedience of the directions of this Court. If the applicant is still aggrieved he is at liberty to pursue legal remedies as per law. CP 506/2003 is dismissed and rule discharged.

V.K.Majotra

(V.K.Majotra)
Member (A)

Lakshmi Swaminathan

(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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